
(1997) 04 SC CK 0140

In the Supreme Court Of India

Case No : Civil Appeal No. 3572 of 1997

Union of India (UOI) and Another

APPELLANT

Vs

Risal Singh

RESPONDENT

Date of Decision : 29-04-1997

Acts Referred:

Land Acquisition Act, 1894 — Section 4

Citation : (1997) 5 JT 521 : (1997) 4 SCALE 294(1) : (1997) 4 SCALE 294 :
(1997) 5 SCC 288 : (1997) 3 SCR 1105

Hon'ble Judges : S. Saghir Ahmad, J;K. Ramaswamy, J;G. B. Pattanaik, J

Bench : Full Bench

Advocate : K. Lahiri, Y.P. Mahajan and S.N. Terdol, for the Appellant; A.B. Rohtagi, A. Mariarputham, Vinode Yadav and Aruna Mathur, for the Respondent

Final Decision : dismissed

Judgement

1. Delay condoned.

2. Leave granted.

3. This appeal by special leave arises from the judgment of Delhi High Court, made on October 30, 1991 in RFA No. 203/91.

4. Notification u/s 4(1) of the Land Acquisition Act, 1984 (for short, the 'Act') was published on 27.7.1984 for acquiring the lands for development of the Delhi city. The Land Acquisition Officer awarded compensation at the rate of Rs. 17,000 and Rs. 14,000 per Bigha. On reference, the Civil Court enhanced the compensation to Rs. 20,000 and Rs. 25,000 per Bigha. On appeal, by a common judgment, the High Court had disposed of as many as 161 appeals. We are informed that against one of the judgment from that batch, Appeal No. 871/95 was filed and this Court has dismissed the SLP on the ground of delay as well as on merits. When we asked the learned Counsel for the appellants to give the number of cases, though the case was adjourned from time to time, they have not been able to give any number to be tagged with this appeal for disposal. In that view

of the matter, as many as 161, which we take it for the time being as 159 appeals, against the judgment, appeals have been allowed to become final; as one appeal has been dismissed by this Court solitarily, we decline to go into and examine the merits in the matter for reducing the compensation. Under these circumstances, we are constrained to dismiss this appeal. In case the appellants are able to point out at a later date that the appeals have been filed against the rest of 159 appeals, liberty is given to them to file an application for review in this appeal and it should be considered accordingly.

5. The appeal is accordingly dismissed with the above directions. No costs.